

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OGD SERVICES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	OGD Services Limited
2.	Date of incorporation of corporate debtor	14 th August 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) -Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93090MH2006PLC163779
5.	Address of the registered office and principal office (if any) of corporate debtor	34, Floor 3, 731/2, Air Condition Market Building Pandit Madan Mohan Malviya Marg, Tardeo Mumbai Mumbai City MH 400034 IN
6.	Insolvency commencement date in respect of corporate debtor	09 th February 2023 (Order copy received on 14 th February 2023)
7.	Estimated date of closure of insolvency resolution process	08 th August 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vikas Prakash Gupta IBBI/IPA-001/IP-P00501/2017-18/10889
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: G-19, Shreewardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspath, Wardha Road, Nagpur, Maharashtra, 440010. Email: vikas.gupta@bngca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 12-B, 1st Floor, Khatau Building, Alkesh Dinesh Modi Marg, Near Bombay Stock Exchange, Fort, Mumbai- 400001. Email: cirp.ogdservices@gmail.com vikas.gupta@bngca.com
11.	Last date for submission of claims	28 th February 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: The relevant form for submission of claims can be downloaded from https://ibbi.gov.in/en/home/downloads Physical Address: As mentioned in point No. 9

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **OGD Services Limited** on **09th February 2023 (Order copy received on 14th February 2023)**.



The creditors of **OGD Services Limited**, are hereby called upon to submit their claims with proof on or before **28th February 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 16/02/2023
Place: Mumbai

Vikas Prakash Gupta
IRP of OGD Services Limited
IBBI/IPA-001/IP-P00501/2017-18/10889
AFA No.: AA1/10889/02/010223/103862
AFA validity date: 01/02/2023
Address: G-19, Shreewardhan Complex,
Mezzanine Floor, Besides Landmark Building,
Ramdaspeth, Wardha Road, Nagpur-440010
Email id :- vikas.gupta@bngca.com